

(ii) to lay on the Table a copy each of the following papers—

(a) Following Notifications under sub-section (3) of section 133 of the Motor Vehicles Act, 1939:—

(1) Notifications No. F. 12/130/56-61/PR(T) and No. F. 12/41/61-Transport published in Delhi Gazette dated the 12th April, 1962 and 24th May, 1962, respectively, making certain amendments to the Delhi Motor Vehicles Rules, 1940. [Placed in Library, see No. LT-267/62].

(2) Notification No. 66/62/F. 68-176/61-Pub. published in Andaman and Nicobar Gazette, dated the 5th April, 1962, making certain further amendments to the Andaman and Nicobar Islands Motor Vehicles Rules, 1939. [Placed in Library, see No. LT-268/62].

(b) Report and the Certified Accounts of the Shipping Development Fund Committee for the period ended the 31st March, 1961 together with the Audit Report thereon, under sub-section (6) of section 16 of the Merchant Shipping Act, 1958. [Placed in Library, see No. LT-269/62].

(c) Statement correcting the reply given on the 3rd May, 1962 to a Supplementary by Shri S. C. Samanta on Starred Question No. 385 regarding Second Shipyard at Cochin. [See Appendix I, annexure No. 26].

**NOTIFICATIONS UNDER THE DELHI DEVELOPMENT ACT AND CERTIFIED ACCOUNTS OF THE DELHI DEVELOPMENT AUTHORITY**

**The Minister of Health (Dr. Sushila Nayar):** Sir, I beg to lay on the Table a copy each of the following papers:—

(i) The Delhi Development Authority (Publication of Approval of Plan) Regulations, 1926, published in Notification No. S.O. 2165

dated the 14th July, 1962, under section 58 of the Delhi Development Act, 1957.

[Placed in Library, see No. LT-271/62].

(ii) Certified Accounts of the Delhi Development Authority for the year 1959-60 together with the Audit Report thereon, under sub-section (4) of section 25 of the Delhi Development Act, 1957.

[Placed in Library, see No. LT-272/62].

**RESOLUTIONS ON THE RECOMMENDATIONS OF CENTRAL WAGE BOARDS AND ANNUAL REPORT OF THE COAL MINES RESCUE STATIONS COMMITTEE, DHANBAD**

**The Deputy Minister in the Ministry of Railways (Shri S. V. Ramaswamy):** Sir, on behalf of the Minister of Labour, Shri Hathi, I beg to lay on the Table a copy each of the following papers:—

(i) Government Resolution No. WB-3/34/62, dated the 7th July, 1962, on the recommendations made by the Central Wage Board for tea plantations industry for the grant of interim wage increase in Assam and West Bengal. [Placed in Library, see No. LT-273/62]

(ii) Government Resolution No. WB-3/43/62, dated the 19th July, 1962 on the recommendations made by the Central Wage Board for tea plantations industry for the grant of interim wage increase in Tripura. [Placed in Library, see No. LT-274/62].

(iii) Annual Report of the Coal Mines Rescue Stations Committee, Dhanbad, for the year 1961-62. [Placed in Library, see No. LT-275/62].

**ANNUAL REPORT AND BUDGET ESTIMATES OF THE DAMODAR VALLEY CORPORATION**

**The Minister of State in the Ministry of Irrigation and Power (Shri**

**Alagesan):** Sir, I beg to lay on the Table a copy each of the following papers:—

(i) Annual Report of the Damodar Valley Corporation and Audit Report thereon for the year 1960-61, under sub-section (5) of section 45 of the Damodar Valley Corporation Act, 1948.

[Placed in Library, see No. LT-276/62].

(ii) Budget Estimates of the Damodar Valley Corporation for the year 1962-63 under sub-section (3) of section 44 of the Damodar Valley Corporation Act, 1948. [Placed in Library, See No. LT-277/62].

NOTIFICATION ISSUED UNDER  
INDIAN RAILWAYS ACT, 1890

**The Deputy Minister in the Ministry of Railways (Shri Shahnawaz Khan):** Sir, I beg to lay on the Table a copy of the Railway Accidents (Compensation) Amendment Rules, 1962 published in Notification No. S.O. 2004 dated the 30th June, 1962 together with a Corrigendum thereto, under sub-section (3) of section 82J of the Indian Railways Act, 1890. [Placed in Library, see No. LT-278/62].

NOTIFICATIONS ISSUED UNDER THE  
ESSENTIAL COMMODITIES ACT, 1955  
AND PREVENTION OF CRUELTY TO  
ANIMALS ACT, 1960

**The Deputy Minister in the Ministry of Food and Agriculture (Shri A. M. Thomas):** Sir, I beg to lay on the Table—

(i) a copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(a) The Rice (Punjab) Price Control Order, 1962 published in Notification No. G.S.R. 876 dated the 30th June, 1962.

(b) The Rice (Madhya Pradesh) Price Control Order, 1962 published in Notification No. G.S.R. 877 dated the 30th June, 1962.

(c) The Rice and Paddy (Assam) Price Control Order, 1962 published in Notification No. G.S.R. 878 dated the 30th June, 1962.

(d) The Rice (Uttar Pradesh) Price Control Order, 1962 published in Notification No. G.S.R. 879 dated the 30th June, 1962.

(e) Notification No. G.S.R. 962 dated the 18th July, 1962.

(f) The Uttar Pradesh Paddy and Rice (Restriction on Movement) Amendment Order, 1962 published in Notification No. G.S.R. 1023 dated the 24th July, 1962. [Placed in Library, see No. LT-279/62]

(ii) a copy of the Animal Welfare Board (Administration) Rules, 1962 published in Notification No. S.O. 2005 dated the 30th June, 1962, under sub-section (4) of section 38 of the Prevention of Cruelty to Animals Act, 1960. [Placed in Library, see No. LT-280/62].

NOTIFICATION ISSUED UNDER  
INDIAN AIRCRAFT ACT, 1934

**The Deputy Minister in the Ministry of Transport and Communications (Shri Mohiuddin):** Sir, I beg to lay on the Table a copy of the Indian Aircraft (Amendment) Rules, 1962 published in Notification No. G.S.R. 772 dated the 9th June, 1962, under section 14A of the Indian Aircraft Act, 1934 together with an explanatory note. [Placed in the Library, see No. LT-281/62].